

FIR no. 1027/15
PS Aman Vihar
State v. Savitri

25.05.2020

Present : Ld. APP for the State.

None for the applicant.

Reply through whatsapp received. Print out placed on record.

As none has appeared today on behalf of applicant, Reader of this Court talked to Ld. counsel through mobile number mentioned on Vakalatnama and Ld. counsel informed that the Surety shall appear before the Court tomorrow.

In view of the same, be put up for consideration on **26.05.2020.**

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 25.05.2020

FIR no. 176/2020
PS Prem Nagar

25.05.2020

Bail application is received through Jail Dak.

Present : Ld. APP for the State.

Ms. Dezy Rekha, Ld. LAC for accused persons
namely Kailash and Dharma Mishra.

Reply of the application is already on record.

Heard. Perused.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused persons namely Kailash and Dharma Mishra are admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bonds in the sum of Rs. 10,000/- each to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information

and necessary action.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

Duty MM, NW, Rohini, 25.05.2020

FIR no. 243/2020
PS Ashok Vihar
U/s 33/34/35 Delhi Excise Act
State v. Ramnath Sahu

25.05.2020

Present : Ld. APP for the State.

Ld. counsel for the accused.

Bail bond taken up alongwith bail order dated 23.05.2020 passed by Ms. Pooja Aggarwal, Ld. Duty MM, NW, Rohini, Delhi.

On perusal of the bail bond, it is revealed that it is a personal bond and no surety in compliance of the aforementioned order have been furnished by applicant.

In view of the same, the personal bond is rejected.

Proceedings be attached with the bail application and be sent to the concerned Court.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 25.05.2020

FIR no. 156/2020
PS Prem Nagar

25.05.2020

Present : Ld. APP for the State.

Order passed by Ms. Supreet Kaur, Duty MM, NW, Rohini is carefully perused.

The application of potency test of accused has already been decided. Therefore, nothing remains due for adjudication.

Accordingly, proceedings be sent to the concerned court.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 25.05.2020

FIR no. 445/19
PS Bharat Nagar

25.05.2020

Present : Ld. APP for the State.

None for applicant.

Verification Report received through Whatsapp is ambiguous.

Let fresh verification report of address of surety be filed for **26.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 25.05.2020

FIR no. 86/2020
PS Bharat Nagar

25.05.2020

Present : Ld. APP for the State.

None for the applicant.

This is an application for release of Jama Talashi articles filed by the applicant.

Reply has been filed by the IO stating that he has no objection in the release of Jama Talashi articles of the applicant/accused.

Heard. Record perused.

IO is directed to release the Jama Talashi articles to the applicant/accused as per Personal Search Memo against due acknowledgment.

Application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 25.05.2020

FIR no. 134/2020
PS North Rohini

25.05.2020

Fresh Charge-sheet filed.

Present : Ld. APP for the State.

IO HC Rishipal in person.

An application for condonation of delay filed by IO, wherein it is mentioned that due to Lockdown, he is unable to file chargesheet before the Court within stipulated time period.

Submissions heard.

In view of the reason mentioned above, delay in filing chargesheet is condoned.

Be put up for consideration before the concerned Court on 30.05.2020.

(Sushil Kumar)
Duty MM, NW, Rohini, 25.05.2020

Cr. Case no. 26950/19
FIR no. 586/19
PS Raj Park
State v. Ajeet @ Kattu

25.05.2020

File has been taken up today in pursuance of the order dated 24.05.2020 passed by Ms. Pooja Aggarwal, Ld. Duty MM, NW, Rohini, Delhi.

Present : Ld. APP for the State.

Order dated 23.01.2020 with respect to grant of Bail to accused Ajeet @ Kattu is carefully perused.

It is informed by Ahlmad of this Court that Ld. Counsel for accused has informed that neither he nor the Surety can come to the Court today.

In view of the same, be put up for consideration on **26.05.2020.**

(Sushil Kumar)
Duty MM, NW, Rohini, 25.05.2020

FIR no. 144/2020
PS Raj Park
U/s 392/34 IPC

25.05.2020

Fresh Charge-sheet filed.

Present:- Ld. APP for the State.

IO SI Dheeraj is present.

Be put up for consideration before the concerned Court on

30.05.2020.

(Sushil Kumar)
Duty MM, NW, Rohini, 25.05.2020

FIR no. 78/ 2020
PS Begumpur
U/s 392/34 IPC

25.05.2020

**Bail application taken up through video conferencing for hearing
of bail application of accused Ashish @ Golu.**

Present : Ld. APP for the State (through VC).

Ld. counsel for accused (through VC).

It is submitted in the application that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further stated that the applicant is no more required for the purpose of investigation. It is further submitted that the applicant has clean antecedents and has no previous involvement. It is further submitted that the applicant would not abscond or tamper with the prosecution evidence. Accordingly it is prayed that the applicant be released on bail.

Per contra Ld. APP for the State has opposed the bail application.

Reply filed today. IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

Offence alleged is serious in nature. Further the investigation of this case is at preliminary stage. It is mentioned in the reply that accused is a habitual offender and having involvement in other FIR cases. Releasing

of accused may result in repetition of similar crime.

As such I am not inclined to grant bail to the accused at this stage.

Hence the application is dismissed.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 25.05.2020

FIR no. 03/2020
PS Ashok Vihar
U/s 341/323/354B/506IPC

25.05.2020

**Bail application taken up through video conferencing for hearing
of bail application of accused Monu @ Badshah.**

Present : Ld. APP for the State.

Ms. Geeta Singh Chauhan, Ld. LAC through VC.

It is submitted in the application that the applicant has been falsely implicated in this case and has nothing to do with the alleged offence. It is further stated that the applicant is no more required for the purpose of investigation. It is further submitted that the applicant has clean antecedents and has no previous involvement. It is further submitted that the applicant would not abscond or tamper with the prosecution evidence. Accordingly it is prayed that the applicant be released on bail.

Per contra Ld. APP for the State has opposed the bail application.

Copy of reply received through Whatsapp from IO. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Record perused.

Offence alleged is serious in nature. Further the investigation

of this case is at preliminary stage. It is mentioned in the reply that accused is a habitual offender and having involvement in other FIR cases. Releasing of accused may result in repetition of similar crime.

As such I am not inclined to grant bail to the accused at this stage.

Hence the application is dismissed.

Copy of this order be sent to the counsel through WhatsApp / E-mail to the counsel for the applicant for information.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court ASI Manmohan Singh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
Duty MM, NW, Rohini, 25.05.2020